

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 607
IB-668/ND/2023
IA/1250/2024

IN THE MATTER OF:
Ajay Kumar Gupta

...PETITIONER

Vs.

State Bank of India

...RESPONDENT

Section
U/s 94(1) of IBC Code, 2016

Order delivered on 16.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant
For the Personal Guarantor
For the RP
For the Respondent

:
:Adv Udita Singh
:Adv Kapil Bakshi.
:Adv.Himanshu Lilani for the
Respondent Bank No.1 SBI. Adv
Deepak Biswas, Adv Trisha Dhara for
Respondent No. 2.

ORDER

IA/1250/2024

Ld. counsel on behalf of the Resolution Professional is present in person. Ld. counsel on behalf of the Financial Creditor is present and submitted that they have filed their response objecting to the report of the RP. Ld. counsel on behalf of the Personal Guarantor is present and submitted that they have not received the copy of the response and therefore sought time. In view of this, list the matter on **14.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)